

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH SITTING AT PUNE**

**Original Application No. 32 / 2026(WZ)**

(Under Section 18(1) read with Sections 14, 15, 16 & 17 of National  
Green Tribunal Act 2010)

In the matter of:

**Mr. Ganesh Devichand Salunke**

**.....Applicant**

**Versus**

**Maharashtra Pollution Control Board and Others**

**.....Respondents**

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PLACE: PUNE

DATE: 20.04.2026



APPLICANT IN PERSON

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WESTERN ZONE BENCH SITTING AT PUNE**

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**Mr. Ganesh Devichand Salunke** .....Applicant

**Versus**

**Maharashtra Pollution Control Board and Others** .....Respondents

**AFFIDAVIT FILED BY THE APPLICANT IN COMPLIANCE  
WITH ORDER DATED 09.04.2026 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH:**

I, Mr. Ganesh Devichand Salunke, S/o Mr. Devichand Manjaba Salunke, aged about 35 years, R/o S. No. 55, Kondhwa Bk, P.O.: NIBM-Kondhwa Khurd, P.S.: Kondhwa, Dist: Pune, Maharashtra do hereby solemnly affirm and state as follows:

1. That this Hon'ble Tribunal in the proceedings held on 09.04.2026 in the above captioned matter directed the Applicant to place documentary evidence on record showing that the pollution is

happening due to the activities of Respondent No. 15 and directed the Registry to list the above captioned matter for admission on 22.04.2024 while allowing the request of the Applicant to seek time for engaging a counsel to argue on the behalf of the Applicant.

2. That in compliance of the above order, instant affidavit is being filed by the Applicant.
  
3. That for investigation of the complaints dated 06.12.2025, 22.03.2026, and 28.03.2026 submitted to Respondent Nos. 1, 4, and 6 against air and noise pollution by Respondent No. 15, on 11.04.2026 Respondent No. 6 visited the premises of Respondent No. 15 at Survey No. 54/11, Badhe Nagar, Kondhwa Budruk, Taluka Haveli, District Pune, Pin Code – 411048, admeasuring approx. area of 64 R (hereinafter referred to as “**Subject Property**”) where the Respondent No. 15 operates a commercial Ready Mix Concrete (RMC) plant and recorded finding that Respondent No. 15 was causing serious nuisance by emission of dust from the operation of their said commercial RMC plant which was injurious to public health and therefore Respondent No. 6 issued a Notice dated 13.04.2026 to the Respondent No. 15 in which a fine of Rs. 1,00,000/- was levied on

Respondent No. 15 for causing serious nuisance by emission of dust which was injurious to public health and in which the Respondent No. 15 was directed to present all legal documents by which permission was granted to the Respondent No. 15 for operating their said commercial RMC plant in the Kondhwa-Undri Regional Office of Pune Municipal Corporation, J.S.P.M. Building, Sawant Corner, Katraj, Pune 411046 within 7 days of receipt of the Notice and in which the Respondent No. 15 was also directed to implement a permanent solution to ensure that no nuisance is created to the health of the residents in the surrounding area and the citizens commuting in the region due to dust emissions from the operation of their said commercial RMC plant, failing which further legal action under Maharashtra Municipal Corporations Act would be initiated against the Respondent No. 15.

True copy of the Notice dated 13.04.2026 issued by Pune Municipal Corporation to Respondent No. 15 for causing harmful nuisance to public health by emission of dust is annexed as **Annexure A1**.

4. That Respondent No. 6 has issued a letter dated 16.04.2026 to Respondent No. 1 requesting appropriate legal action be taken against

complaints dated 06.12.2025, 22.03.2026 and 28.03.2026 submitted by the Applicant against Respondent No. 15 for causing air and noise pollution in the Subject Property.

True copy of the said letter dated 16.04.2026 issued by Pune Municipal Corporation to Regional Officer, Pune, Maharashtra Pollution Control Board is annexed as **Annexure A2**.

5. That the harmful nuisance to public health by emission of dust which was caused by Respondent No. 15 at the Subject Property as per the findings recorded by Respondent No. 6 during their visit to Subject Property on 11.04.2026 was result of illegal operation of the commercial RMC plant by Respondent No. 15 at the Subject Property which is being done by violating the following terms and conditions of Consent to Operate dated 17.01.2025 issued to Respondent No. 15 which is annexed as **Annexure A3**:

**a) The point no. 2 in section “a) In-house measures:-” in the point no. 6 of Schedule – II on page 7 of the Consent to Operate which states -**

The dust containment system shall be provided incorporating either of the following:

i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area.

Whichever is height with tin sheets same may extend above with netlon clothing whenever required.

ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.

iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides.

The foliage of the trees shall adequately cover area upto about 20m height

Respondent No. 15 has not implemented the dust containment system in the Subject Property by incorporating either of the above mentioned three systems and has thus continually violated the above mentioned condition at point no. 2 in section “a) In-house measures:-” in the point no. 6 of Schedule – II on page 7 of the Consent and the operation of the RMC plant by Respondent No. 15 in violation of this condition of Consent to Operate is causing the harmful nuisance to

public health by emission of dust from the RMC plant in the Residential area of Survey No. 54, Kondhwa Budruk.

**b) Point no. 28 under General Conditions in Schedule IV on page 11 of the Consent to Operate which states -**

The applicant shall bring minimum 33% of the available open land under green coverage/plantation.

Respondent No. 15 has failed to bring 33% of the available open land under green coverage / plantation which is violation of condition in point no. 28 under General Conditions in Schedule IV on page 11 of the Consent to Operate.

6. That the harmful nuisance to public health due to emission of dust which was caused by Respondent No. 15 as per the findings recorded by Respondent No. 6 during their visit to Subject Property on 11.04.2026 has led to violations of following terms and conditions of Consent to Operate dated 17.01.2025 issued to Respondent No. 15 which is annexed as **Annexure A3**:

- i) **Point no. 7 under General Conditions in Schedule IV on page 9 of the Consent to Operate which states –**

The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

- ii) **Point no. 19 under General Conditions in Schedule IV on page 10 of the Consent to Operate which states -**

Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).

- iii) **Point no. 22 under General Conditions in Schedule IV on page 10 of the Consent to Operate which states -**

The industry should not cause any nuisance in surrounding area.

7. That the Applicant has time and again informed the Respondent Authorities about pollution caused by Respondent No. 15 by submitting complaints to them, true copies of which are annexed as **Annexure A4**.

8. That in order to collect and place on record documentary evidence of pollution by Respondent No. 15 for compliance with the order issued by Hon'ble Tribunal in the proceedings held on 09.04.2026 in the above captioned matter, the Applicant approached NABL accredited Kiaan Labs Pvt. Ltd. with intention to engage them for conducting laboratory based testing for determining the extent of pollution caused by the activities of Respondent No. 15. However, the same was unsuccessful.

True copy of email communication done with NABL accredited Kiaan Labs Pvt. Ltd. for engaging them to collect documentary evidence of pollution by Respondent No. 15 is annexed as **Annexure A5**.

9. That the Respondent No. 15 is discharging untreated effluent from its Effluent Collection Pit into Bhairoba Nullah thereby causing water

pollution. Further, the water course of Bhairoba Nullah along the Subject Property has been obstructed and diverted at an angle of 90 degrees thereby significantly changing the natural drainage patterns in the region. Respondent No. 15 has littered waste in Subject Property and into the Green Belt / River Protection Belt along the Bhairoba Nullah causing land and water pollution.

True copy of compilation of photographs and video links showing discharge of untreated effluent into Bhairoba Nullah, littering, and illegal diversion of water course of Bhairoba Nullah are annexed as **Annexure A6**.

10. That by discharging untreated effluent into Bhairoba Nullah, the Respondent No. 15 has violated following terms and conditions of the Consent to Operate dated 17.01.2025 issued to Respondent No. 15 which is annexed as **Annexure A3**:

**Point no. 20 under General Conditions in Schedule IV on page 10 of the Consent to Operate which states -**

No effluent shall find its way other than in designed and provided

collection system.

11. That by littering the Respondent No. 15 has violated following terms and conditions of the Consent to Operate dated 17.01.2025 issued to Respondent No. 15 which is annexed as **Annexure A3**:

**Point no. 4 under General Conditions in Schedule IV on page 9 of the Consent to Operate which states -**

The applicant shall maintain good housekeeping.

12. That true copy of video links with location and time stamps showing air and noise pollution by Respondent No. 15 in the Subject Property is annexed as **Annexure A7**.
13. That since the Applicant cannot afford private counsel due to financial difficulties, the Applicant tried to avail pro bono legal services from lawyers for representation in the proceedings of above captioned matter. However, the same was unsuccessful. Hence, the Applicant has submitted the duly filled form for availing free legal aid for representation in the proceedings of the above captioned matter to

National Legal Services Authority (NALSA) on 20.04.2026 and is currently awaiting the processing of the said application.

True copy of email communication done by Applicant to avail pro bono legal services for representation in the Original Application No. 32 / 2026(WZ) is annexed as **Annexure A8** and true copy of receipt of the application form submitted to National Legal Services Authority (NALSA) by the Applicant for availing free legal aid for representation in the Original Application No. 32 / 2026(WZ) is annexed as **Annexure A9**.

14. That the Applicant has tried his level best to bring on record documentary evidence to establish a case of pollution caused by Respondent No. 15 due to illegal and unauthorized operation of commercial RMC plant in the Subject Property.
15. That if Hon'ble Tribunal is not satisfied with the documentary evidence brought on record, the Applicant humbly prays before this Hon'ble Tribunal to kindly appoint an independent impartial expert agency to carry out survey of the Subject Property.



**DEPONENT**

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at ...*pune*..... On this *20*... day of April 2026.

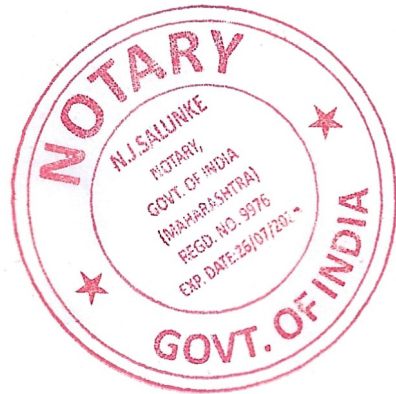
PLACE: PUNE

DATE: 20.04.2026

*[Signature]*  
DEPONENT

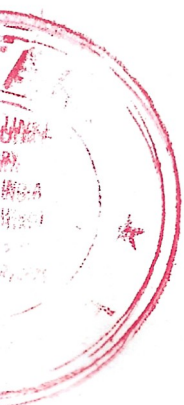
APPLICANT IN PERSON

NOTED AND REGISTERED AT  
SERIAL NO...*561/2026*.....  
DATE...*20/4/2026*.....



BEFORE ME

*[Signature]*  
ADV. NANDA J. SALUNKE  
NOTARY GOVT. OF INDIA  
A2/2, Manik Moti Complex,  
More Baug, Katraj, Pune-46.





15



महापालिका सहाय्यक आयुक्त कार्यालय  
कोंढवा उंड्री, पुणे महानगरपालिका  
जावक क्र. २०६  
दिनांक १३/४/२६

## नोटीस

## Annexure A1

प्रति,  
प्रोटोन रेडी मिक्स कॉंक्रीट प्रा.लि.  
स.नं.५४, खडी मशीन चौक,  
कोंढवा बु., पुणे -४११ ०४८.

यांस....

विषय - आरोग्य विघातक परिस्थिती निर्माण केले बाबत.

संदर्भ - १. कोंढवा-उंड्री क्षेत्रिय कार्यालयाकडील आ.क्र.१२३६१, दि.३०/०३/२०२६

रोजीची तक्रार.

२. दि.११/०४/२०२६ रोजीची आरोग्य विभागाची प्रत्यक्ष पाहणी.

पुणे पेठ कोंढवा बु., स.नं.५४, खडी मशीन चौक, कोंढवा बु., पुणे - ४११ ०४८ या ठिकाणी प्रोटोन रेडी मिक्स कॉंक्रीट प्रा.लि. या नावाने RMC प्लांटचा व्यवसाय करित आहात. सदर व्यवसायामधून निर्माण होणाऱ्या धुळीमुळे आजूबाजूचे रहिवासी व येणाऱ्या जाणाऱ्या नागरिकांना आरोग्यदृष्ट्या उपद्रव होत असल्याचे संदर्भाकित मेलद्वारे तक्रार प्राप्त झाली आहे.

तक्रारीच्या अनुषंगाने दि.११/०४/२०२६ रोजी समक्ष पाहणी केली असता आपल्या RMC प्लांटमधून निर्माण होणाऱ्या धुळीमुळे तेथे राहत असणाऱ्या रहिवासी व येणाऱ्या जाणाऱ्या नागरिकांना आरोग्यदृष्ट्या उपद्रव होत असल्याचे आढळून आले आहे. सदर बाब अत्यंत गंभीर स्वरूपाची असून आपणास र.रु.१,००,०००/- (अक्षरी एक लाख रुपये फक्त), प्रशासकीय शुल्क आकारण्यात येत आहे. सदरचा प्रशासकीय शुल्क संबंधित आरोग्य निरीक्षक यांजकडे जमा करून रितसर पावती करून घ्यावी.

तरी सदर नोटीस मिळताच पुढील ७ दिवसात आपण चालवत असलेला प्रोटोन रेडी मिक्स कॉंक्रीट प्रा.लि. व्यवसायासाठी नियमानुसार आवश्यक असणारे परवाने व ना हरकत प्रमाणपत्रे कोंढवा-उंड्री क्षेत्रिय कार्यालय, जे.एस.पी.एम.बिल्डींग, सावंत कॉर्नर, कात्रज, पुणे -४११ ०४६ येथे सादर करावे. तसेच आपण करत असलेल्या RMC प्लांटमधून निर्माण होणाऱ्या धुळीमुळे तेथे राहत असणाऱ्या रहिवासी व येणाऱ्या जाणाऱ्या नागरिकांना आरोग्यदृष्ट्या उपद्रव होणार नाही याची कायम व पक्क्या स्वरूपाची व्यवस्था करण्यात यावी. अन्यथा आपणाविरुद्ध महाराष्ट्र महानगरपालिका अधिनियम १९४९ नुसार पुढील कारवाई करण्यात येईल, याची नोंद घ्यावी.

कळावे,

*Risined*  
17/04/26

*[Signature]*  
(सुचिता पानसरे)

महापालिका सहाय्यक आयुक्त  
कोंढवा उंड्री क्षेत्रिय कार्यालय  
पुणे महानगरपालिका

*[Signature]*  
17/4/26

TRUE COPY

Municipal Corporation Additional Commissioner Office,  
Kondhwa Undri, Pune Municipal Corporation

Outward No. 209

Date 13/4/26

## NOTICE

To,

Proton Ready Mix Concrete Pvt. Ltd.

S. No. 54, Khadi Machine Chowk,

Kondhwa Budruk, Pune – 411048.

For...

**Subject** – Regarding creation of situation injurious to health.

**Context** – 1. Complaint received on 30/03/2026 by inward no. 12361 in Kondhwa-Undri Regional Office

2. Inspection on site conducted by Health Department on 11/04/2026

You are doing business by name Proton Ready Mix Concrete Pvt. Ltd. at S. No. 54, Khadi Machine Chowk, Kondhwa Budruk, Pune 411048. We have received the said complaint by mail that the residents in surrounding area and citizens commuting in the region are experiencing nuisance to health due to the dust generated from the said business.

In consequentiality of the said complaint on-site inspection was conducted on 11/04/2026 in which it has been found that the dust generated from your RMC plant is causing nuisance to health for the residents in the surrounding area and citizens commuting in the region. This is an issue of very serious nature and a government fine of Rs. 1,00,000/- (one lakh rupees only in words) is being levied on you. You are directed to submit the said government fine to the Health Inspector concerned and get a bill generated for the same.

You are also directed to present the permissions and No Objection Certificates (NOCs) required by law for operation of the Proton Ready Mix Concrete Pvt. Ltd. business which is being run by you within 7 days from the receipt of this notice in Kondhwa-Undri Regional Office, J.S.P.M. Building, Sawant Corner, Katraj, Pune – 411046. Similarly, you are directed to implement a solution of permanent nature to ensure that the residents in the surrounding area and citizens commuting in the region do not face nuisance to health due to the dust generated from the said RMC plant being operated by you, failing which further legal action would be carried out against you under Maharashtra Municipal Corporations Act 1949, please take note of the same.

Sincerely,

Risined/17/04/26

(signature)

Suchita Pansare

Municipal Corporation Additional Commissioner

Kondhwa Undri Regional Office

Pune Municipal Corporation

E/Notice-50

TRUE TRANSLATED  
COPY



महापालिका सहाय्यक आयुक्त कार्यालय,  
कोंढवा उंड्री, पुणे महानगरपालिका  
जावक क्र. २६०  
दिनांक १६/४/२६

## Annexure A2

प्रति,  
मा.प्रादेशिक अधिकारी  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
जोग सेंटर, ३ रा मजला,  
मुंबई-पुणे रोड, वाकडेवाडी,  
पुणे - ४११ ००३.

यांस.....

विषय - आरोग्य विघातक परिस्थिती निर्माण केले बाबत.

संदर्भ - कोंढवा-उंड्री क्षेत्रिय कार्यालयाकडील आ.क्र.१२३६१, दि.३०/०३/२०२६

रोजीची मेलद्वारे प्राप्त तक्रार.

पुणे पेठ कोंढवा बु., स.नं.५४, खडी मशीन चौक, कोंढवा बु., पुणे - ४११ ०४८ या ठिकाणी प्रोटोन रेडी मिक्स कॉक्रीट प्रा.लि या नावाने RMC प्लांटचा व्यवसाय चालू आहे. सदर व्यवसायामधून निर्माण होणाऱ्या धुळीमुळे आजूबाजूचे रहिवासी व येणाऱ्या जाणाऱ्या नागरिकांना आरोग्यदृष्ट्या उपद्रव होत असल्याचे संदर्भाकित मेलद्वारे तक्रार प्राप्त झाली आहे.

आपल्या विभागामार्फत दि. १७/०१/२०२५ रोजी नं.००००२२६३७२/CR/२५०१००१६०३ अन्वये दि.३१/०१/२०२८ पर्यंत परवाना नूतनीकरण करण्यात आल्याचे समजते.

तरी वरील ठिकाणी RMC प्लांटबाबत नियमानुसार उचित कार्यवाही करून संबंधित तक्रारदार यांना कळवावे, ही विनंती.

मा.स.कळावे,

(सुचिता पानसरे)

महापालिका सहाय्यक आयुक्त  
कोंढवा उंड्री क्षेत्रिय कार्यालय  
पुणे महानगरपालिका

सोबत - संदर्भाकित तक्रारी अर्ज.

प्रत माहितीसाठी

श्री.गणेश साळुंके  
कोंढवा बु., पुणे

Municipal Corporation Additional Commissioner Office,  
Kondhwa Undri, Pune Municipal Corporation

Outward No. 260

Date 16/4/26

To,

Regional Officer

Maharashtra Pollution Control Board,

Jog Center, 3<sup>rd</sup> Floor,

Mumbai-Pune Road, Wakdewadi,

Pune – 411003.

For...

**Subject** – Regarding creation of situation injurious to health.

**Context** – Complaint received by email on 30/03/2026 by inward no. 12361 in Kondhwa-Undri Regional Office

There is a RMC plant business being operated by name Proton Ready Mix Concrete Pvt. Ltd. at S. No. 54, Khadi Machine Chowk, Kondhwa Budruk, Pune 411048. We have received the said complaint by mail that the residents in surrounding area and citizens commuting in the region are experiencing nuisance to health due to the dust generated from the said business.

It has been observed that your division has renewed the permission until 31/012/2028 by letter no. 0000226372/CR/2501001603 on 17/01/2025.

It is requested that appropriate legal action be taken as per law against the said RMC plant at the above mentioned location and the said complainant be informed about the same.

Sincerely,

(signature)

Suchita Pansare

Municipal Corporation Additional Commissioner

Kondhwa Undri Regional Office

Pune Municipal Corporation

Attached – Said Complaint Application. Copy for Information.

**TRUE TRANSLATED  
COPY**

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627  
 Fax: 020 -25811029  
 Website: <http://mpcb.gov.in>  
 Email: [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)



Jog Center, 3rd floor,  
 Mumbai Pune Road,  
 Wakdevadi, Pune - 411003.

**ORANGE/S.S.I (O90A)**  
**No:- Format1.0/RO/UAN**  
**No.0000226372/CR/2501001603**

**Date: 17/01/2025**

To,  
**M/s. Proton Ready Mix Concrete Private Limited**  
**Sr. No. 54, Khadi Machine Chowk, Kondhawa Khurd,**  
**Pune.**



**Sub: Grant of Renewal of Consent to Operate under Orange SSI Category.**

**Ref:** Earlier consent to operate granted to M/s. Tricon Infra Buildtech Pvt Ltd vide no. Format1.0/SRO/UAN No.0000130976/CR/2204000597, Dtd. 11/04/2022

Your application No.MPCB-CONSENT-0000226372 Dated 19.11.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/12/2028**
- The capital investment of the project is Rs.0.8104 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	RMC	1400	m3/month

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	4	As per Schedule-I	100% Recycle or Reuse
2.	Domestic effluent	0.5	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG SET	1	As per Schedule -II

- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

**7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
12. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
13. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
14. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
15. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
16. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
17. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
18. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
19. The applicant shall comply with circular of the Board vide no. MPCB/AS(T)/TB/B-4453, Dtd. 15/11/2016 regarding 'Implementation of Gazette Notification Dtd. 07/11/2016 regarding Guidelines for Ready Mix Plant (RMC) for sitting criteria of RMC plant in the State of Maharashtra.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	10000.00	TXN2411002909	22/11/2024	Online Payment

**Copy to:**

1. Sub-Regional Officer, MPCB, Pune I  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 4.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank) for the treatment of 4 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100
(7)	Chloride	600
(8)	Sulphate	1000

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	4.50
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

<b>Stack No.</b>	<b>Source</b>	<b>APC System provided/proposed</b>	<b>Stack Height(in mtr)</b>	<b>Type of Fuel</b>	<b>Sulphur Content(in %)</b>	<b>Pollutant</b>	<b>Standard</b>
1	DG SET	Acoustic Enclosure Stack	4.00	DIESEL 0.65 Ltr/Hr	-	0	2 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



## 6. Control Equipment:

**a. In-house measures :-**

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
  - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
  - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

**b. Raw material storage & handling:-**

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

**c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards**

Particulate Matter PM 10	Not to Exceed	100 ug/m <sup>3</sup>
Particulate Matter PM 2.5	Not to Exceed	60 ug/m <sup>3</sup>

**d. Solid waste treatment and disposal:**

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25000/-	Within 15 Days	Towards compliance of the Consent Conditions and O & M of the PCS.	Continues	31/03/2029
2	Consent to Operate	Rs. 25000/-	Within 15 Days	Towards provision of two level vehicle tyre washing facility	Within 01 Months	31/12/2025

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

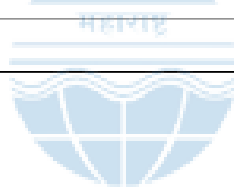
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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**TRUE COPY**



## Complaint against Noise and Air Pollution and other environmental violations by Proton RMC Plant in the Residential Zone of Survey No. 54, Kondhwa Budruk, Haveli, Pune 411048

4 messages

**Ganesh Salunke** <itsgsalunke@gmail.com>

Sat, 6 Dec, 2025 at 19:44

To: sropune1@mpcb.gov.in, mco@punecorporatiop.org, collector.pune@maharashtra.gov.in, navalkishoreram@punecorporation.org

Cc: ropune@mpcb.gov.in, mpcb pune@mpcb.gov.in, chairman@mpcb.gov.in, jdair@mpcb.gov.in, rdc.pune-mh@gov.in, indradhanushya@punecorporation.org, secy-moef@nic.in, cs@maharashtra.gov.in

Sir,

The Proton RMC Plant operating in the Residential zone of Survey No. 54, Kondhwa Budruk, Haveli, Pune 411048 causes noise and air pollution during day and night time in the said Residential zone.

The said plant operates at midnight and throughout the night causing noise pollution during the night time too.

Moreover, the said plant has not yet implemented the recently issued new guidelines by MPCB in its circular numbered BO/JD(APC)/RMC/TB-3/B-0218 dated 17/10/2025 for operation of RMC plants in Maharashtra and has not closed its premises where it is conducting its operations.

As all of the operations of the said plant are still conducted in open, there is lot of air pollution due to dust.

The said plant also regularly emits black smoke directly into air causing bad smell in the said region.

This has also resulted in damage to the trees in and around the said plant's premises.

As it conducts its noisy operations in the night after 10 pm, our sleeping schedules are disturbed.

The said plant also uses public address system at night causing public nuisance at night after 10 pm in the said Residential zone.

Please investigate my complaint and take appropriate legal action against the said plant for causing air and noise pollution and other environmental violations in the Residential zone of Survey No. 54, Kondhwa Budruk 411048, failing which we would be compelled to approach Hon Court.

Thank you.

Best Regards,  
Mr. Ganesh Salunke

**Mail Delivery Subsystem** <mailer-daemon@googlemail.com>

Sat, 6 Dec, 2025 at 19:44

To: itsgsalunke@gmail.com



### Address not found

Your message wasn't delivered to **mco@punecorporatiop.org** because the domain [punecorporatiop.org](#) couldn't be found. Check for typos or unnecessary spaces and try again.

[LEARN MORE](#)

# 374

The response was:

# 32

DNS Error: DNS type 'mx' lookup of [punecorporatiop.org](https://support.google.com/mail/?p=BadRcptDomain) responded with code NXDOMAIN Domain name not found: [punecorporatiop.org](https://support.google.com/mail/?p=BadRcptDomain) For more information, go to <https://support.google.com/mail/?p=BadRcptDomain>

---

**Ganesh Salunke** <itsgسالunke@gmail.com>

Sun, 22 Mar, 2026 at 10:45

To: sropune1@mpcb.gov.in, collector.pune@maharashtra.gov.in, navalkishoreram@punecorporation.org, mco@punecorporation.org  
Cc: ropune@mpcb.gov.in, mpcbپune@mpcb.gov.in, chairman@mpcb.gov.in, jdair@mpcb.gov.in, rdc.pune-mh@gov.in, indradhanushya@punecorporation.org

Sir,

The said Proton Ready Mix Concrete Plant continues to cause air and noise pollution in the Residential zone of Survey No. 54, Kondhwa Budruk, Pune 411048.

The said plant also regularly operates after 10 pm in night causing air and noise pollution.

The said RMC plant is operating unauthorizedly and illegally in the Residential zone of Survey No. 54, Kondhwa Budruk 411048 in gross violation of Unified Development and Promotion Control Regulations (UDCPR) and terms and conditions of the Consent to Operate granted to it.

**The said Proton RMC Plant is causing lot of noise pollution right now by use of loud noise producing machinery and loudspeaker in the said Residential zone.**

**Please visit the site right now and investigate my complaint.**

If the illegal operation of the Proton RMC Plant is not stopped we will avail our legal remedy before Hon Court.

Thank you.

Best Regards,  
Ganesh Salunke  
[Quoted text hidden]

---

**Ganesh Salunke** <itsgسالunke@gmail.com>

Sat, 28 Mar, 2026 at 11:05

To: sropune1@mpcb.gov.in, collector.pune@maharashtra.gov.in, navalkishoreram@punecorporation.org, mco@punecorporation.org  
Cc: ropune@mpcb.gov.in, mpcbپune@mpcb.gov.in, chairman@mpcb.gov.in, jdair@mpcb.gov.in, rdc.pune-mh@gov.in, indradhanushya@punecorporation.org

Sir,

Please visit the said RMC Plant right now, they are causing lot of noise pollution right now.

Please investigate my complaint against the noise pollution and violation of terms and conditions of their consent to operate by operating after 10 pm in night in the Residential zone of Survey No. 54, Kondhwa Budruk 411048.

Please don't compel us to move Hon Court for redressal of our grievances.

Thank you.

Best Regards,  
Ganesh Salunke  
[Quoted text hidden]

TRUE COPY



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**Looking for air, water, and noise pollution testing services**

8 messages

---

**Ganesh Salunke** <itsgسالunke@gmail.com>  
To: kiaanlabs@gmail.com <kiaanlabs@gmail.com>

Wed, 15 Apr, 2026 at 18:05

Sir,  
We are currently looking for air, water, and noise testing services.

We would like to have detailed analysis report for the same.

We require the air quality testing to check the extent of air pollution caused by a commercial RMC plant.

We require water quality testing to check the extent of water pollution in a nala caused by the commercial RMC plant.

We also require noise level testing to check the extent of noise pollution caused by the commercial RMC plant. We need noise pollution testing for both day time and during the night time.

Please provide us quotation for availing one time services for testing as described above.

We are currently doing the social work by attempting to reduce the pollution levels of the commercial RMC plant and we have immediate requirement for the said testing services.

Please note that the testing reports delivered by you would be used before Hon Court for adjudication of dispute as per the law.

Look forward to your response. Thank you.

Best Regards,  
Ganesh Salunke

---

**Ganesh Salunke** <itsgسالunke@gmail.com>  
To: Veer Shah <kiaanlabs@gmail.com>

Fri, 17 Apr, 2026 at 12:11

Sir,

Our next date for hearing before Hon Court is on 22nd April 2026 and **we need the report of tests of noise levels emitted by the RMC Plant by 5 pm on 20th April 2026. The noise level test report would then be submitted to the Hon Court at 11 am on 21st April 2026.**

For now, we need noise levels testing only and we would require the air and water quality tests after the next date of the hearing before the Hon Court.

Would it be possible to provide noise level test report as mentioned in the quotation by 5 pm on 20th April 2026?

The noise level testing for the noise emitted by RMC plant would have to be done secretly during day and night time (night time is from 10 pm to 6 am) when the operations of the RMC Plant are emitting high levels of noise as the RMC Plant will not likely permit the noise level testing for the noise emitted by the RMC Plant. Would this be possible for you?

Similarly, air and water quality testing to assess pollution caused by RMC plant would be required to be done later secretly as the same too would likely not be permitted by the RMC plant and these tests would also be required to be done when the operations of the RMC plant are causing discharge of significant quantity of emissions into the air and water. Would this too be possible for you?

The RMC Plant produces high levels of noise abruptly at any point of time in the day and night for a period of 10 minutes. Would it be possible for you to do noise level testing on demand during that period of 10 minutes when the operations of the RMC Plant are most noisy?

The location of the site for noise level testing would be near Khadimachine chowk, Kondhwa Budruk, Pune 411048.

Look forward to your response. Thank you.

Best Regards,  
Ganesh Salunke  
[Quoted text hidden]

Veer Shah <kiaanlabs@gmail.com>

To: Sameer Salunke <itsgsalunke@gmail.com>

34

Fri, 17 Apr, 2026 at 12:51

376

Not possible

[Quoted text hidden]

A handwritten signature in blue ink, consisting of a stylized 'S' followed by a horizontal line.

TRUE COPY



Figure 1: Photograph showing discharge of untreated effluent in to Bhairoba Nullah

Video links showing discharge of untreated effluent in to Nullah:

<https://drive.google.com/file/d/1iNPsBnPx01bUSzpnNsTboH5q5aSprMYj/view?usp=drivesdk>

[https://drive.google.com/file/d/1PFRSpkDOgXwO4k0nN615BFzNPuNx\\_Klh/view?usp=drivesdk](https://drive.google.com/file/d/1PFRSpkDOgXwO4k0nN615BFzNPuNx_Klh/view?usp=drivesdk)



True copy  
Self-attested  
Gomesh Salunke  




Figure 2: Photograph showing littering done in the Subject Property and the Green Belt / River Protection Belt of Bhairoba Nullah

True copy  
Self-attested  
Gomesh Salunke  


Location where the flow of nullah has been obstructed

The water course of the nullah is diverted at an angle of 90 degrees



Figure 3: Photograph showing illegal obstruction of Bhairoba Nullah and diversion of its water course at an angle of 90 degrees

True copy  
Self-attested  
Gomesh Salunke  
*[Signature]*

### Video link showing air and noise pollution:

<https://drive.google.com/file/d/1ulbAlMb6U3jjhHnsz3HkBUF70aT4lpka/view?usp=sharing>


### Video links showing noise pollution:

<https://drive.google.com/file/d/1y2hSR77863n92H9iaC9abtlbdRzrC4-u/view?usp=sharing>

[https://drive.google.com/file/d/17rhqbNsCTf\\_sAUp9GwlpF6-w95jesdh\\_/view?usp=sharing](https://drive.google.com/file/d/17rhqbNsCTf_sAUp9GwlpF6-w95jesdh_/view?usp=sharing)

<https://drive.google.com/file/d/15lhG5Rsh7NgVNL4O72cK7bLRRxRfircx/view?usp=sharing>

<https://drive.google.com/file/d/1MirUySwTBxTmHg1HZfPROYRp9fxVQaF0/view?usp=sharing>

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Gomesh Salunke  




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Annexure A8

381

Ganesh Salunke &lt;itsgsalunke@gmail.com&gt;

## Request to avail pro bono legal service for representing an Original Application filed before Hon'ble National Green Tribunal

3 messages

**Ganesh Salunke** <itsgsalunke@gmail.com>  
To: info@rgaa.co.in

Thu, Apr 16, 2026 at 9:48 AM

Sir,

I have filed an Original Application (OA) before Hon'ble National Green Tribunal Western Zone Bench against illegal and unauthorized environment polluting operations of a commercial Ready Mix Concrete Plant operating in Residential zone in Pune within the limits of Pune Municipal Corporation (PMC) in contravention of the terms and conditions of Consent to Operate and Unified Development and Control Promotion Regulations (UDCPR)

The first date for the said OA was 9 April 2026 and the next date is 22 April 2026. I have filed the said OA in person.

Please let know if you would be interested to provide pro bono legal service for representing the said OA from next date onwards.

Many residents of the said residential area including me are poor and cannot afford to hire lawyer to fight against the injustice inflicted on us by pollution caused by the commercial RMC plant and we are being adversely affected by the pollution caused by the commercial RMC plant and we would be very much grateful forever for your kind help.

Look forward to your response. Thank you.

Best Regards,  
Ganesh Salunke

**Ruchika Jain** <outreach@rgaa.co.in>  
To: itsgsalunke@gmail.com  
Cc: Team RGAA <info@rgaa.co.in>

Thu, Apr 16, 2026 at 11:07 AM

Dear Mr. Salunke,

Thank you for reaching out and detailing your situation. We appreciate your trust in our firm and understand the gravity of the issues you described.

Regrettably, our firm's pro bono quota for the current period is fully allocated, and we are unable to take on additional pro bono cases at this time.

We recommend consulting a qualified legal professional specializing in environmental law disputes to review your case and provide appropriate guidance.

You may also consider approaching legal aid organizations like DALSA. The link to the DALSA portal is below. Kindly find the contact details of the officer based on your case's division or jurisdiction.

We wish you the best in resolving your matter.

Link: <https://legalservices.maharashtra.gov.in/>

On Thu, Apr 16, 2026 at 10:04 AM Team RGAA <info@rgaa.co.in> wrote:

Regards,  
Team RGAA



1st Floor, Vanali, Shantisheela Lane,  
Near FTII, Law College Road,  
Erandwane, Pune 411 004  
+91-20-2542 1041  
+91-90752 81109  
www.rgaa.co.in



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[Quoted text hidden]

--  
Regards,  
**Ruchika Jain**  
Associate(Client Relations)  
[outreach@rgaa.co.in](mailto:outreach@rgaa.co.in) | +91-9075281109



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**Ganesh Salunke** <itsgsalunke@gmail.com>  
To: Ruchika Jain <outreach@rgaa.co.in>  
Cc: Team RGAA <info@rgaa.co.in>

Thu, Apr 16, 2026 at 11:16 AM

Thank you for the prompt response and sharing the information.

41

Best Regards,  
Ganesh  
[Quoted text hidden]



TRUE COPY



42

Ganesh Salunke &lt;itsgsalunke@gmail.com&gt;

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**Request to avail pro bono legal service for representing in an original application pending before Hon'ble National Green Tribunal**

1 message

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**Ganesh Salunke** <itsgsalunke@gmail.com>

Thu, Apr 16, 2026 at 9:42 AM

To: info@anevagi.com

Sir,

I have filed an Original Application (OA) before Hon'ble National Green Tribunal Western Zone Bench against illegal and unauthorized environment polluting operations of a commercial Ready Mix Concrete Plant operating in Residential zone in Pune within the limits of Pune Municipal Corporation (PMC) in contravention of the terms and conditions of Consent to Operate and Unified Development and Control Promotion Regulations (UDCPR)

The first date for the said OA was 9 April 2026 and the next date is 22 April 2026. I have filed the said OA in person.

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Many residents of the said residential area including me are poor and cannot afford to hire lawyer to fight against the injustice inflicted on us by pollution caused by the commercial RMC plant and we are being adversely affected by the pollution caused by the commercial RMC plant and we would be very much grateful forever for your kind help.

Look forward to your response. Thank you.

Best Regards,  
Ganesh Salunke

**TRUE COPY**



Application has been filed successfully. For future reference please refer following Diary Number.

The Diary Number for generated application is  
04/19515/2026

[Print Application](#)

Figure 4: Receipt of the application form submitted to National Legal Services Authority (NALSA) by the Applicant for availing free legal aid for representation in the Original Application No. 32 / 2026(WZ)

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Self-attested  
Gomesh Salunke  
